

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

DFR No. 379 of 2013 in DFR 1844 of 2012

Dated : 19th March, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V J Talwar, Technical Member**

Dr. Bharat Jhunjunwala

...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. P.S. Sharda

ORDER

This Application has been filed to review the Order dated 20.12.2012 dismissing the Appeal observing that the Appeal is not maintainable as the party cannot be said to be an aggrieved person. Now the same is sought to be reviewed in this Application.

We have heard the learned counsel for the Applicant and we have also gone through the Review Petition. On the face of it, we do not find any error on the record so as to review the Order passed earlier containing the details of the reasons for the dismissal of the same.

Since the ground for review is not made out, this Application is dismissed.

**(V J Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**